

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 6483 of 2021

Naeem Ansari @ Nayeem Ansari	...	
	Versus	
The State of Jharkhand	...	Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner	:	Mr. K.S. Nanda, Advocate
For the State	:	Mr. P.K. Chatterjee, Spl. P.P.

Order No.02 Dated- 09.09.2021

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Sisai P.S. Case No.64 of 2021 registered under sections 147/148/149/183/186/189/332/353/413/429 of the Indian Penal Code, under section 12 of Jharkhand Bovine Animal (Prohibition of Slaughter) Act, 2005 and under section 11(1) (a) and 11 (1) (K) of the Prevention of Cruelty to Animal Act, 1960.

The Learned counsel for the petitioner submits that the allegation against the petitioner is that the petitioner was involved in the transportation of bovine animals for their slaughtering illegally. It is further submitted that the allegations against the petitioner are all false. It is next submitted that the petitioner has no criminal antecedent as has been mentioned in paragraph no. 14 of the instant anticipatory bail application. It is then submitted that the petitioner is ready and willing to furnish sufficient security including cash security and undertakes to cooperate with the investigation of the case. It is lastly submitted that the co-accused

persons have already been given the privilege of anticipatory bail by this Court vide order dated 01.09.2021, in A.B.A. No. 5969 of 2021. Hence, it is submitted that the petitioner be given the privilege of anticipatory bail.

Learned Spl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioner be given the privilege of anticipatory bail. Hence, in the event of his arrest or surrender within a period of six weeks from the date of this order, he shall be released on bail on depositing cash security of Rs.20,000/- and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate -1st Class, Gumla, in connection with Sisai P.S. Case No.64 of 2021 with the condition that the petitioner will cooperate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

(Anil Kumar Choudhary, J.)

Sonu/Gunjan-